

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Contempt Case (AT) No. 03 of 2021 in**  
**Comp. App. (AT) No. 238 of 2018 & I.A. No. 2440 of 2020**

**IN THE MATTER OF:**

**Ankit Mittal**

**....Petitioner**

**Vs.**

**Ankita Pratisthan Ltd. & Ors.**

**....Respondents**

**Present:**

**For Applicant: Mr. Kausik Chatterjee and Ms. Samridhi Solanki,  
Advocates**

**For Respondents: Ms. Vanita Bhargava, Mr. Ajay Bhargava,  
Ms. Wamika Trehan and Ms. Shipra Choudhry,  
Advocates with Mr. Deepak Shaw, CA (R-3 to 10).  
Ms. Maithili Moondra, Advocate**

**O R D E R**  
**(Virtual Mode)**

**08.04.2021:** Parties may complete pleadings of filing Replies in two weeks and Rejoinder within three weeks.

Parties to file brief 'Written Submissions' not more than three pages and 'Copies of Judgments' on which they want to rely, within three weeks.

List the Contempt Case on **18<sup>th</sup> May, 2021**.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*sa/md*